

PROF. K. V. THOMAS: Sir, usually the custom in the House is that Resolutions and Bills are taken up on alternate Fridays. But I find that during the last three consecutive Fridays, the House is discussing the Resolution only.

MR. CHAIRMAN: Discuss this point with the Speaker in his Chamber.

MR. CHAIRMAN: Discuss this long long time, we have this custom. I just want to know why this custom is now violated.

SHRI NIRMAL KANTI CHATTERJEE: Let me clarify. The reason is that Bills are yet to be introduced.

15.05 hrs.

ANNOUNCEMENT BY THE CHAIR

(i) Transaction of Private Members' Business

[English]

MR. CHAIRMAN: I have some announcement to be made on behalf of the Speaker. He says—

Let me explain the reason why Private Members' Bills cannot be taken up today. The first Friday was allotted for the transaction of business relating to Private Members' Resolutions, as usual. Also there was no Bill pending, as all Bills had lapsed with the dissolution of last Lok Sabha. Accordingly, the first Friday, that is,

the 12th July, 1991, was allotted for the transaction of Private Members' Resolutions.

The second Friday, that is, the 19th July, 1991, was allotted for the transaction of Private Members' Bills as also Resolutions. On that day Bills, which fulfilled the relaxed period of notice were introduced. The House will appreciate that the Bills could not have been taken up for consideration immediately after introduction as the ballot is required to be held to determine their *inter se* priority. The date for ballot had been announced before the beginning of the sessions in Bulletin-Part II, dated the 29th June, 1991. Therefore, on the 19th July, 1991 rest of the time available was utilised for the discussion of the part—discussed resolution on the agenda. A ballot for the Bills introduced on the 19th July, 1991 was accordingly held on the 22nd July, 1991 and the result of ballot notified in the Bulletin-Part II of that date. The Private Members' Business relating to Bills cannot be taken up today, the 26th July, 1991, due to constraints of procedure requiring Members to give notice for consideration of their Bills, which had gained priority at the ballot held on the 22nd July, 1991, within a specified period, that is, upto the 25th July, 1991. The List of Business of Private Members' Business is also required to be circulated to Members at least two days before the actual day on which the Private Members' business is to be taken up.

The Private Members' Bills will now be taken up on Friday, the 2nd August, 1991.